

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4219
ANSWERED ON:19.02.2014
ELECTIONS IN KENDRIYA BHANDAR
Ram Shri Purnmasi

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether large number of Government servants contested election in Kendriya Bhandar without obtaining prior permission from the Government;
- (b) if so, the details thereof;
- (c) whether the Secretary (Personnel) took a decision that action will be initiated against all those Government servants who have contested election without obtaining prior permission from the Government violating CCS (Conduct) Rules; and
- (d) if so, the reasons for not taking action against delinquent Government servants for infringing CCS (Conduct) Rules?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) & (b) It has been ascertained from Kendriya Bhandar that prior permission was obtained by 68 out of 106 elected delegates. Permission in respect of 22 delegates was received at post election stage. Kendriya Bhandar has written letters to remaining concerned elected delegates to furnish the permission letter from organisations where they are working.
- (c) & (d) Secretary (Personnel) had taken a decision that in case the Govt. employees do not furnish the requirement under section 15 (1) (c) of the CCS (Conduct) Rules, the respective departments would be informed for taking further action as per rule. The concerned departments were accordingly advised.